पंजाब नैशनल बैंक punjab national bank

...the name you can BANK upon!

CIRCLE SASTRA CENTRE, WEST DELHI, 2nd Floor, Vikrant Tower, Rajendra Place, New Delhi

[Rule 8(1)] POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the authorized officer of the **Punjab National Bank, Circle Sastra Centre, West Delhi** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **30.08.2022** u/s 13(2) SARFAESI Act calling upon the respective **borrower / guarantor / mortgager M/s Durga Dyeing Nitting and Finishing Mills Prop. Smt. Meera Devi W/o Sh. Pooja Tiwari having Regd. office at E-32, Industrial Area Sikandrabad, Bulandshahr, UP-203205** as detail below:

S.No	Nature of Facility	Limit	Balance O/s as on 29.08.2022
1.	Cash Credit	Rs. 25,00,000.00	Rs. 27,70,686.06
2.	Term Loan	Rs. 100,00,000.00	Rs. 100,17,938.78
3.	FITL	Rs. 10,00,000.00	Rs. 817,210.68
	TOTAL	**Rs. 135,00,000.00**	**Rs. 136,05,835.52**

to repay the amount mentioned in the notice being **Rs. 136,05,835.52 (Rupees One crore Thirty Six lakhs Five Thousand Eight Hundred Thirty Five and Fifty Two Paisa Only) as on 29.08.2022 plus accrued interest, incidental expenses, cost & charges etc. w.e.f. 01.08.2022 till the date of repayment)** within 60 days from the date of receipt of the said notice.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **29th day of March of the year 2023.**

The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of (Punjab National Bank) for an amount **Rs. 136,05,835.52 (Rupees One crore Thirty Six Lakhs Five Thousand Eight Hundred Thirty Five and Fifty Two Paisa Only) as on 29.08.2022 plus accrued interest, incidental expenses, cost & charges etc. w.e.f. 01.08.2022 till the date of repayment).**

The Borrower/s, /Guarantor/s, mortgager/s attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Industrial Property bearing no. E 32, area measuring 1000 Sq Mtrs. , Industrial Area sikandrabad (Gopalpur) Sikandrabad, District Bulandshahr standing in the name of Smt. Meera Devi W/o Sh. Pooja Tiwari.

Date : 29-03-2023, Place : Bulandshahr Authorized Officer, Punjab National Bank

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DEBTS RECOVERY TRIBUNAL - II, CHANDIGARH

S. C. O. No. 33-34-35, 1st Floor, SECTOR 17-A, CHANDIGARH

RC No. 551/2020

PUNJAB NATIONAL BANK .... Certificate

Versus

M/S LAKSHYA FLOUR MILLS ....Certificate

(See Section 25 to 29 of the RDDBFI Act, 1993, r/o Rule 53 of the Second Schedule to the Income Tax Act, 1961) Notice of Settling a Sale Proclamation

To,

1. M/s Lakshya Flour Mills Private Limited, 1758-P, Sector-10A, Gurugram (erstwhile Gurgaon), Haryana through its Directors; **2nd Address:** - Main Rewari Road, Near Maruti Authorized Service Station, Pataudi, Gurugram (erstwhile Gurgaon) (Haryana)-122001.

2. Sh. Raj Pal Singh S/o Sh. Ram Kanwar, House No. 1785-P, Kadipur, Sector- 10A, Gurugram (erstwhile Gurgaon) (Haryana) Director of M/s Lakshya Flour Mills Private Limited; **2nd Address:** - House No. 1, Village Palra, Tehsil & District Gurugram (erstwhile Gurgaon) (Haryana)

3. Smt. Krishna Devi W/o Sh. Raj Pal Yadav, House No. 1785-P, Kadipur, Sector-10A, Gurugram (erstwhile Gurgaon) (Haryana) Director of M/s Lakshya Flour Mills Private Limited; **2nd Address:** - House No. 1, Village Palra, Tehsil & District Gurugram (erstwhile Gurgaon) (Haryana) ....Principal Borrowers/Personal Guarantee

4. Sh. Pawan Yadav S/o Sh. Raj Pal Singh, House No. 1785-P, Kadipur, Sector- 10A, Gurugram (erstwhile Gurgaon) (Haryana...... Guarantor)

2nd Address: - House No. 1, Village Palra, Tehsil & District Gurugram (Erstwhile Gurgaon) (Haryana).

Whereas, a Recovery certificate No. 551/2020 in **O.A No. 4745/2017** issued by the Hon'ble Presiding Officer for a sum of **Rs. 1,74,23,320.00** with future interest.

Whereas, the said amount has not been paid by to you to the CH Bank, despite, service of a demand notice and expiry of a substantial period. You have to meet the requirement of the Law.

It has been decided to issue proclamation of sale in respect of the property which is mortgaged. Therefore, this notice to appear on **16.05.2023** before the undersigned to declare any encumbrances on the immovable property and settle terms and conditions for POS.

Specification of Properties:

Land comprised in Khewat No. 175, Khatoni No. 186, Rect. No. 8, Killa No. 24(3-3), Rect. No. 9, Killa No. 3(3-16), 4(8-0), 7/1 (2-11) total measuring 17 Kanal 10 Marla, ½ 1/2 share which comes to 8 Kanal 15 Marla and land comprised in Khewat No. 44, Khatoni No. 45, Rect. No. 8, Killa No. 16/2 (1-10), 25(7-18) total area 9 Kanal 8 Marla situated in village Akalimpur, Tehsil & District Gurgaon (Haryana) standing in the name of Sh. Raj Pal Yadav i.e., CD No.2.

Given under my hand and seal of this Tribunal on **28.03.2023** at Chandigarh.

(Recovery Officer-1)
DRT-II, Chandigarh

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, Ganga Complex Sector 29, Noida-201301 Tele-0120-2450229, Email: noida@bankofbaroda.com

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSEST AND ENFORCEMENT OF SECURITY INTEREST ACT & READ WITH RULE 3 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

We the **Bank of Baroda** has issued demand notice as mentioned below dates U/s 13(2) of chapter III of the Securitization & Reconstruction of Financial Assests & Enforcement of Security Interest Act-2002 by our branch/me, the Authorised officer. The contents of the same are the defaults committed by you in the Payments of instalments of Principal, Interest etc. The Outstanding are as mentioned below. Further Demand Notice issued to below Mentioned Borrowers/owners/guarantors is returned undelivered. You are hereby called upon to pay **Bank of Baroda** with in Period of 60 Days from the date of Publication of this demand notice the aforesaid amount along with up to date interest. Failing which **Bank of Baroda** will take necessary action under Provision section 13(4) of the said act against all or any one or more of the secured assets including taking possession of the secured Assets of the borrower/owner/mortgagors/guarantors. Further you are prohibited U/s 13(13) of the said act from transferring either by way of the sale, lease or otherwise any of the secured Assets as mentioned below.

Borrower : Applicant- **Mr. Vaya Hiren Kumar Jethalal** S/o Mr. Jethalal Dhanjibai Vaya
Co-applicant- **Mrs.Deepika Kumari**

Residing at: Flat No. J-12A04, 13th Floor Block/ Tower-J, Group Housing Complex RG Residency, Plot No. GH-02, Sector-120, Noida, UP

Demand Notice Dated : 28.03.2023, and Outstanding Amount : Rs. 13,78,333.67 (Rs. Thirteen Lacs Seventy Eight Thousand Three Hundred Thirty Three Rupees Sixty Seven Paise Only) + Interests + other bank dues w.e.f 11.03.2023 and thereupon.

Description of the Property:

Flat No. J-12A04, 13th Floor Block/ Tower-J, Group Housing Complex RG Residency, Plot No. GH-02, Sector-120, Noida, UP.

Date: 30.03.2023 Authorised Officer,
Place: Noida Bank of Baroda

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ADITYA CHEMTEC PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**ADITYA CHEMTEC PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	17th August, 1992
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1992PTC049982
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** G-6/3, 3rd Floor, Malviya Nagar, New Delhi-110017
6.	Insolvency commencement date in respect of Corporate Debtor	**28th March, 2023**
7.	Estimated date of closure of insolvency resolution process	**24th September, 2023** (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Sanjay Chopra** **Reg. No.:** IBBI/IPA-001/IP-P01568/2018-2019/12427 **AFA Valid upto** 4th December, 2023
9.	Address & email of the interim resolution professional, as registered with the board	S-4 21/681, Ghavri Chambers, 3rd Floor, Faiz Road, Karol Bagh New Delhi-110005 **Email:** casanjaychopra@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	S-4 21/681, Ghavri Chambers, 3rd Floor, Faiz Road, Karol Bagh New Delhi 110005 **Email:** cirp.adityachemtec@gmail.com
11.	Last date for submission of claims	**11th April, 2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench V, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Aditya Chemtec Private Limited on 28th March, 2023.**

The creditors of **Aditya Chemtec Private Limited** are hereby called upon to submit their claims with proof, on or before **11th April, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA [Not Applicable].

Submission of false or misleading proof of claims shall attract penalties.

Sanjay Chopra

Date : 30.03.2023 Interim Resolution Professional for Aditya Chemtec Private Limited
Place: New Delhi **Reg. No.:** IBBI/IPA-001/IP-P-01568/2018-2019/12427

SBI STATE BANK OF INDIA, Stressed Assets Recovery Branch – II (51521)

3rd & 4th floor, State Bank House, 18/4, Arya Smaj Road, Karol Bagh, New Delhi-110 005, Tel. 011-28752163 Fax. 28755674, e-mail : sbi.51521@sbi.co.in

"APPENDIX-IV-A" {See proviso to rule 8 (6)} SALE NOTICE FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES

NOTICE FOR E-AUCTION DATED 19.04.2023

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 19.04.2023,** for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

Date / Time of visit to the property for inspection : 15.04.2023 from 11:00 am to 03:00 pm.

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC`s Bank account and up-dation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem

Date/time of E-auction on 19.04.2023 for 4 Hours from 11:00 am to 03:00 pm with unlimited extn. of 10 min each.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are being Sold	Description of property/ies & Name of Title Deed Holder	Reserve Price (Rs.) (below which property could not be sold.) / Earnest Money (EMD) 10% of the Reserve Price / Bid Increment Amount	Name of the Contact Person
1	Shri Pankaj Jindal S/o Sh. K M Jindal & Smt. Renu Jindal W/o Sh. Pankaj Jindal	₹ 32,50,000/- upto 10-03-2022 Future interest and other charges extra	Residential Flat C, 2nd floor, Plot no. 106, Shamak Garden Enclave, Dasna, Ghaziabad - 201014, measuring 185.80 sq. mtr., In the name of Shri Pankaj Jindal S/o Sh. K M Jindal & Smt. Renu Jindal w/o Sh. Pankaj Jindal (Symbolic Possession with the Bank)	₹ 58,46,000/- / ₹ 5,85,000/- / ₹ 10,000/-	Dheeraj Kumar M: 9560205656 R. K. Sachdev M: 9873553161
2	M/s Pooja Auto Products, Prop: Shri Brij Bhushan Aggarwal	₹ 1,12,82,000/- upto 31-03-2021 Future interest and other charges extra	House no.154 (GF+2) Khasra no. 542, Sabun Godam, Purani Gur Mandi, Maliyana, Baghpat Road, Meerut (UP) measuring 191.18 sq mtr. in the name of Shri Brij Bhushan Aggarwal S/o Late shri Kishan Chand Aggarwal (Physical Possession with the Bank)	₹ 65,25,000/- / ₹ 6,53,000/- / ₹ 10,000/-	Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161
3	Mr. Om Prakash S/o Sh. Bijender Prasad Singh, H. No. 555, GF, Krishna Gali, Aali Vihar, Sarita Vihar, New Delhi-110076	₹ 25,41,000/- upto 25.02.2022 Future interest and other charges extra	Flat No. D-104, First floor, Tower IXIA-D at Terra City Part, Alwar Bhiwadi Road, Tehsil Tijara, Alwar, Rajasthan having super area of 1100 sq ft. (Built up area 925.07 sq.ft.) in the name of Mr. Om Prakash S/o Sh. Bijender Prasad Singh (Physical Possession with the Bank)	₹ 19,80,000/- / ₹ 1,98,000/- / ₹ 10,000/-	Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161
4	Shri Vinod Kumar & Smt. Seema	₹ 25,02,863/- upto 27.11.2022 Future interest and other charges extra s extra	Flat No. C-467, First Floor, Block C, Swaran Jayanti Puram, Ghaziabad (UP) in the name of Smt. Seema & Shri Vinod Kumar (Physical Possession with the Bank)	₹ 24,30,000/- / ₹ 2,43,000/- / ₹ 10,000/-	Dheeraj Kumar Mob.: 9560205656 R.K. Sachdev Mob.: 9873553161

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with **M/s MSTC Ltd** on its e-auction site **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with **M/s. MSTC Ltd** on its e-auction site **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** by means of NEFT from his / her / their bank, For any assistance, please call **MSTC HELPDESK Nos. 033-40602403, 033-40609118, 033-40645316 and/or Authorized Officer (Contact Person).**

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on **"AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS"** and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider **MSTC E-Commerce** at their web portal **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp**

2. To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies , However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.

3. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money Deposit shall not bear any Interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.

4. For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal **https://www.mstcecommerce.com/auctionhome/ibapi.index.jsp & at Bank's portal https://www.sbi.co.in**

Date : 29-03-2023, Place : New Delhi Authorized Officer, State Bank of India, SARB-II, Karol Bagh New Delhi (Branch Code 51521)

CORAL NEWSPRINTS LTD.

Regd. Office : A-138, 1st Floor, Vikas Marg, Shakarpur, Delhi-110092
CIN NO : L22219DL1992PLC048398, E-mail : cnpl_5000@rediffmail.com
Website : www.coralnewsprintslimited.com,Tel. : 22010998

NOTICE

NOTICE is hereby given pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ("Rules"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and other applicable laws and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), to transact the special businesses set out below and proposed to be passed by the members of Coral Newsprints Limited ("Company"), by means of Ordinary Resolutions through the process of Extra Ordinary General Meeting by electronic means ("e-voting").

Approval of Members of the Company is sought for :

1. Increase in Authorised Share Capital of the Company;

2. Alteration of the Capital Clause of the Memorandum of Association of the Company;

The members are requested to consider and if thought fit, pass the following resolution as an Ordinary Resolutions:

Increase in the Authorised Share Capital of the Company

"RESOLVED THAT pursuant to the provisions of Sections 61 and 64 and other applicable provisions, if any, of the Companies Act, 2013, and the rules issued there under (including any statutory modification or re-enactment thereof for the time being in force) and in accordance with the provisions of the Articles of Association of the Company, Consent of the members of the Company be and is hereby accorded to increase the Authorised Share Capital of the Company from Rs. 5,50,00,000 (Rupees Five Crores Fifty Lakhs Only) divided into 55,00,000 (Fifty Five Lakhs) Equity Shares having face value of Rs.10/- each by addition of 1,05,00,000 (One Crores Five Lakhs) Equity Shares having face value of Rs.10/- each to Rs. 16,00,00,000 (Rupees Sixteen Crores Only) divided into 1,60,00,000 (One Crores Sixty Lakhs) Equity Shares having face value of Rs. 10/- each"

Alteration of the Capital Clause of Memorandum of Association of the Company:

"RESOLVED THAT pursuant to the provisions of Sections 13, 61 and 64 of the Companies Act, 2013 the existing clause V(a) of the Memorandum of Association is substituted by the following figures and words namely:

"The Authorised Share Capital of the Company is Rs.16,00,00,000 (Rupees Sixteen Crores Only) divided into 1,60,00,000 (One Crores Sixty Lakhs) Equity Shares of face value Rs.10/- each."

RESOLVED FURTHER THAT for the purpose of giving effect to this resolution, the Board (which expression shall also include a Committee thereof) or any officer /executive / representative and /or any other person so authorized by the Board, be and is hereby authorised to do all such acts, deeds, steps and actions including delegation of any of its powers herein conferred to any of its Directors and / or Company Secretary."

By order of the Board
Sd./-
Place : Delhi **(P.P.S. CHAUHAN)**
Dated : 29.03.2023 **DIRECTOR**

TATA CAPITAL FINANCIAL SERVICES LTD.

Regd Office: 11th Floor, Tower A, Penisula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
Branch Address: 7th Floor Videocon Tower, Jhandelwalan Extension, New Delhi -110055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

LOAN ACCOUNT NO. 7412702 RESTRUCTURED TO LOAN ACCOUNT NO. TCFLA0359000010970327 (First Restructured Account Number) AND TCFLA0386000011114896 (Second Restructered Account Number): MR. MAHANTA PRASAD

Notice is hereby given to the public in general and in particular to the below Borrower/ Co- Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. **(Secured Creditor/TCFSL),** the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on **21st Day of April, 2023 "As is where is basis" & "As is what is and whatever there is & without recourse basis".**

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum **Rs. 79,34,664/- (Rupees Seventy Nine Lakh(s) Thirty Four Thousand Six Hundred Sixty Four Only) vide Loan Account No. 7412702 restructured to Loan Account Nos. TCFLA0359000010970327 (First Restructured Account Number); And Account No. TCFLA0386000011114896 (Second Restructured Account Number) demanded vide Demand Notice U/S. 13(2) dated 22.06.2022 from Borrowers/Co-Borrowers, i.e., (1) MAHANTA PRASAD,** B-114, Nanhey Park, Matiyala, D.K. Mohan Garden S.O.Delhi- 110059 Also At: Plot No. 6, First Floor, Khasra No. 21/20/2, Matiyala Extension, Uttam Nagar, Delhi **(2) JAY KUMARI,** B-114, Nanhey Park, Matiyala, D.K. Mohan Garden S.O. Delhi- 110059 **(3) M/S. MAHANTA PD,** B-114, Nanhey Park, Matiyala, D.K. Mohan Garden S.O. Delhi- 110059.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at **2.00 P.M.** on the said **21st Day of April, 2023** by TCFSL., having its branch office at **7th Floor, Videocon Tower, Jhandewalan Extension, New Delhi -110055.**

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till **5.00 P.M.** on the said **20th Day of April, 2023.**

Description of Secured Assets	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
Portion of Property No. 6, Measuring Area 133 Square Yards, Size 20' X 60', out of Khasra No. 21/20/1, Situated in the area of village matiala and the colony known as matiala extension, Uttam Nagar, New Delhi-110059 with free hold rights, more particularly described in agreement to sell Dated 29/03/2017, Executed In Favor of Sh. Mahanta Prasad. **Bounded as:** East: Portion of Plot No.6, West: Road 20 Feet, North: Part of the Plot, South: Other's Property **Adjoining Property:** Property No. 06, Area Measuring 187, Square Yards, Khasra No. 21/20/1, Matiala Extension, Uttam Nagar, Delhi- 110059	PHYSICAL	Rs. 93,15,000/- (Rs. Ninety Three Lakh(s) Fifteen Thousand Only)	Rs. 9,31,500/- (Rs. Nine Lakh(s) Thirty One Thousand Five Hundred Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal **https://bankauctions.in** on **21st Day of April, 2023 between 2.00 PM** to **3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at **New Delhi.** Inspection of the property may be done on **13th April, 2023** between **11.00 AM to 5.00 PM.**

Note: The intending bidders may contact the **Authorized Officer Mr. Devraj Singh.,** Email id **devraj.singh@tatacapital.com** and **Mobile No. +91 9999316585.**

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., **https://bit.ly/3JZJJr3,** or contact Authorized Officer or Service Provider- M/s.4 Closure.

Sd/-
Dated: New Delhi Authorised Officer
Date : 31-03-2023 For Tata Capital Financial Services Limited

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TATA CAPITAL FINANCIAL SERVICES LTD.

Regd Office: 11th Floor, Tower A, Penisula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
Branch Address: 7th Floor Videocon Tower, Jhandelwalan Extension, New Delhi -110055.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

LOAN ACCOUNT NOS. 21779547 AND TCFLA0359000010899762: MADHU VERMA

Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. **(Secured Creditor/TCFSL),** the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on **08th day of May, 2023 "As is where is basis" & "As is what is and whatever there is & without recourse basis".**

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum **Rs. 3,09,98,892/- (Rupees Three Crores Nine Lakhs Ninety Eight Thousand Eight Hundred and Ninety Two Only)** vide **Loan Account Nos. 21779547 and TCFLA0359000010899762 as on 08.12.2022 demanded vide Notice U/S. 13(2) dated 08th December, 2022 from the Borrowers/Co-Borrowers, i.e., (1) Ms. Madhu Verma and (2) Mr. Vineet Verma, both R/o: B-33, Sector 36, Maharishi Vidhya Mandir School, Gautam Budh Nagar, Uttar Pradesh - 201301** and **(3) M/s. Shagun Enterprises, Through its Proprietor, C-35, Sector 6, Noida, Gautam Budh Nagar, Uttar Pradesh- 201301.**

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at **2.00 P.M.** on the said **08th day of May, 2023** by TCFSL., having its branch office at **07th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055.**

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the Tata Capital Financial Services Ltd. till **5.00 P.M.** on the said **05th day of May, 2023.**

Description of Secured Assets	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
ALL THAT PIECE & PARCEL OF PROPERTY BEARING NO. B-33, SECTOR 36, GAUTAM BUDH NAGAR, NOIDA, UTTAR PRADESH- 201301.	Constructive	Rs. 4,97,00,000/- (Rupees Four Crore Ninety Seven Lakh(s) Only)	Rs. 49,70,000/- (Rupees Forty Nine Lakh(s) Seventy Thousand Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal **https://disposalhub.com** on **08th day of May, 2023** between **2.00 PM to 3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the **"TATA CAPITAL FINANCIAL SERVICES LTD."** payable at New Delhi. Inspection of the property may be done on **13th day of April, 2023** between **11.00 AM to 5.00 PM.**

Note: The intending bidders may contact the **Authorized Officer Mr. Sushil Choudhary** Email id **sushil.choudhary@tatacapital.com** and **Mobile No. +91 8558827293.**

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., **https://bit.ly/3KlkhNK** or contact Authorized Officer or Service Provider- NexXen Solutions Private Limited.

Sd/-
Dated: New Delhi Authorised Officer
Date : 31-03-2023 For Tata Capital Financial Services Limited

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FORM NO. 5

DEBTS RECOVERY TRIBUNAL

600/1, University Road near Hanuman Setu Mandir, Lucknow
(Area of Jurisdiction Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION

O.A. No. 1156 of 2022 Dated: - 27.02.2023

(Summons to defendant under Section 19(4) of the Recovery of Debts Due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules 1993)

Punjab National Bank ... Applicant

Versus

Prabhakar Rahul & ANR. ...Defendant

To,

Mr. Subhankar Rahul S/o Sh. Arun Kumar
R/o N-701 Jaipuria Sunrise Green Vaibhav Khand, Indirapurm, Ghaziabad-201014

............DEFENDANT

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **28.08.2023 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

Form No. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Before the Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **OPTIMA REALTORS PRIVATE LIMITED** having its registered office at 817, SECTOR 15, PART 2 GURGAON -122001 .... Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 22nd March, 2023 to enable the company to change its Registered Office from the "State of Haryana" to the State of "Madhya Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its Registered Office at the address mentioned below:

For
REGISTERED OFFICE: **OPTIMA REALTORS PRIVATE LIMITED**
817, Sector 15, Part2, Gurgaon -122001 (PRAVEEN KUMAR PANDEY)
Date: 31/03/2023 DIN: 07698263
Place: Gurgaon Director

FORM NO. 5

DEBTS RECOVERY TRIBUNAL

600/1, University Road near Hanuman Setu Mandir, Lucknow
(Area of Jurisdiction Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION

O.A. No. 1157 of 2022 Dated: - 27.02.2023

(Summons to defendant under Section 19(4) of the Recovery of Debts Due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules 1993)

Punjab National Bank ... Applicant

Versus

Nikita Gupta & ANR. ...Defendant

To,

Nikita Gupta W/o Sh Anupam Gupta
R/o Flat No. 1904, Tower A-1 Supertech Living Stone, Crossing Republic Ghaziabad-201016
Also At: Nikita Gutpa W/o Anupam Gupta
Office At: Integra Soft Solu At G-95 Sec 63 Noida-201301

............DEFENDANT

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **28.08.2023 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHAHAL PARIVAHAN PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	**CHAHAL PARIVAHAN PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	06/01/2017
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U60220DL2017PTC310266
5.	Address of the registered office & principal office (if any) of Corporate Debtor	House No. 5, Shop No-1, Block B-5 Model Town City Delhi North West DL 110009 IN (as per MCA records)
6.	Date of closure of Insolvency Resolution Process	**1st December, 2022**
7.	Liquidation commencement date of Corporate Debtor	**24th March, 2023** (Hon'ble NCLT passed an order dated 24.03.2023 in respect of the Liquidation Commencement Date, in IA No. 1619 of 2023 in IB -2095/ND/2019, which was uploaded on NCLT Website, on 29.03.2023)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	**Name: Mukesh Gupta** **Regn. No:** IBBI/IPA-001/IP-P-01494/2018-2019/12254 **AFA Valid up to** 06.10.2023
9.	Address and Email of the liquidator as registered with the Board	**Add.:** F-1, Milap Nagar, Uttam Nagar, New Delhi–110059. **Email:** camukeship@rediffmail.com (This email is not to be used for submitting claims)
10.	Address and e-mail to be used for correspondence with the liquidator	**Add.:** F-1, Milap Nagar, Uttam Nagar, New Delhi–110059. **Email:** liquidation.cppl@gmail.com
11.	Last date for submission of Claims	**28th April, 2023**

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI, has ordered the commencement of liquidation of the **Chahal Parivahan Private Limited on 24th March, 2023** (order uploaded on website on 29th March 2023).

The stakeholders of **Chahal Parivahan Private Limited** are hereby called upon to submit their claims with proof on or before **28th April, 2023,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

MUKESH GUPTA, LIQUIDATOR

Date : 31.03.2023 **Registration No:** IBBI/IPA-001/IP-P-01494/2018 -2019/12254
Place : New Delhi **AFA Certificate No.:** AA1/12254/02/061023/104566

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motherson

MOTHERSON TECHNOLOGY SERVICES LIMITED

(earlier known as MothersonSumi Infotech & Designs Limited)

Regd. Office: 2nd Floor, F-7, Block B-1, Mohan Cooperative Industrial Estate, Mathura Road, Delhi – 110044
Tel No. +91-120-4365555, **CIN:** U67120DL1985PLC020695

NOTICE OF EXTRA ORDINARY GENERAL MEETING

Shareholders may note that:

a) Notice is hereby given that the Extra Ordinary General Meeting (**"EGM"**) of the Company will be held at shorter notice on **Friday, March 31, 2023 at 2.30 p.m. (IST)** through Video Conferencing (**"VC"**)/ Other Audio Visual Means (**"OAVM"**) in compliance with all the applicable provisions of the Companies Act, 2013 (**"Act"**) read with the Rules framed thereunder and in accordance with General Circular No. 14/2020 dated April 8, 2020 read with General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 08, 2021 and General Circular No. 3/2022 dated May 5, 2022 issued by the Ministry of Corporate Affairs, Government of India, (**"MCA Circulars"**), to transact the business as set out in the Notice of EGM. Hence, in compliance with these applicable Circulars, the EGM of the Company will be conducted through VC/OAVM.

b) The procedure to join the meeting through VC/OAVM is provided in the notice of EGM. Also, in terms of the applicable Circulars, the notice will be sent in electronic form to those shareholders as on March 24, 2023 whose email address are registered with the Company or with their depository participants. Notice of EGM is also available on website of the Company www.Mothersontechnology.com

c) Members are requested to carefully read all the notes set out in the Notice of the EGM and in particular, instructions for joining the EGM.

d) For receiving all communication from the Company electronically:

(i) Members holding shares in physical mode and who have not registered / updated their email address with the Company are requested to register / update the same by writing to the Company with details of folio number and attaching a self-attested copy of PAN card to MCS Share Transfer Agent Limited at admin@mcsregistrars.com.

(ii) Members holding shares in dematerialised mode are requested to register / update their email addresses with the relevant Depository Participants.

For Motherson Technology Services Limited
Sd/-
Lata Unnikrishnan
Place: Noida Director
Date: March 30, 2023 DIN: 08391470

जहांगीरपुरी में बिना अनुमति निकाली शोभायात्रा, सुरक्षा के पुख्ता इंतजाम

पिछले साल हनुमान जयंती के दौरान दो समुदायों के बीच हुई थी हिंसक झड़प

जनसत्ता संवाददाता
नई दिल्ली, 30 मार्च।

दिल्ली में राम नवमी के मौके पर बिना अनुमति के शोभायात्रा निकाली गई। जहांगीरपुरी में गुरुवार को बड़ी संख्या में लोगों ने नियमों के खिलाफ शांतिपूर्वक मार्च भी निकाला। इलाके में किसी भी अप्रिय घटना की आशंका को टालने के लिए पुलिस को दंगारोधी बल को तैनात करना पड़ा। इलाके के चप्पे-चप्पे पर सुरक्षा व्यवस्था मुस्तैद रही। पुलिस का कहना था की शोभायात्रा निकलने की इजाजत नहीं दी गई थी, लेकिन रामलीला मैदान में लोग पूजा-पाठ कर सकते थे।

उत्तर पश्चिम जिला पुलिस उपायुक्त जीतेंद्र मीना के मुताबिक, जहांगीरपुरी इलाके में रामनवमी के अवसर पर सुरक्षा के पुख्ता इंतजाम किए गए थे। जुलूस या शोभायात्रा की अनुमति नहीं थी। पुलिस ने जहांगीरपुरी के रामलीला मैदान के 200 मीटर के दायरे में अवरोधक लगा दिए गए। पुलिस अधिकारी का कहना है कि रमजान के दौरान जहांगीरपुरी में एक पार्क में नमाज अदा करने की अनुमति देने का अनुरोध भी ठुकरा दिया गया था। बीते साल 16 अप्रैल 2022 को जहांगीरपुरी में हनुमान जयंती के उपलक्ष्य में निकाली जा रही शोभायात्रा के दौरान दो समुदायों के बीच हुई हिंसक झड़प में आठ पुलिसकर्मी और एक स्थानीय व्यक्ति घायल हो गया था। हिंसा के बाद इलाके में कई दिनों तक तनाव व्याप्त था।

दिल्ली के जहांगीरपुरी में गुरुवार को रामनवमी के मौके पर बड़ी संख्या में लोगों ने शोभायात्रा निकाली।

हिंदू रक्षा दल ने की थी अपील

हिंदू रक्षा दल के पिंकी चौधरी ने वीडियो जारी कर लोगों को जहांगीरपुरी पहुंचने की अपील की थी। लेकिन इस अपील के बाद भी पुलिस की गश्त और सघन जांच ने किसी भी प्रकार की अप्रिय घटना नहीं होने दी। हालांकि इलाके में जुलूस में सैकड़ों की संख्या में श्रद्धालु शामिल हुए। उधर दिल्ली के ऐतिहासिक गांव असोला फतेहपुर बेरी में रामनवमी के उपलक्ष्य में शोभायात्रा निकाली गई जिसमें असोला, फतेहपुर बेरी, के सभी निवासियों ने बढ़ चढ़कर हिस्सा लिया। यहां भी भारी संख्या में पुलिस बल को तैनात किया गया ताकि किसी भी प्रकार की अप्रिय घटना न घटे।

किसानों व वकीलों की बिजली छूट रोकने की हो रही है साजिश : आतिशी

कहा, अधिकारियों पर बार-बार दबाव बना रहे हैं उपराज्यपाल

जनसत्ता संवाददाता
नई दिल्ली, 30 मार्च।

दिल्ली में किसानों और वकीलों को मिल रही बिजली छूट को रोकने की कोशिश की जा रही है। दिल्ली सरकार की मंत्री आतिशी ने एक संवाददाता सम्मेलन में यह आरोप लगाया। उन्होंने कहा कि उपराज्यपाल (एलजी) और भाजपा के नेता बिजली विभाग के अधिकारियों पर लगातार दबाव बनाकर इस छूट को रोकने में लगे हैं।

आतिशी ने बताया कि दिल्ली सरकार के पास बिजली विभाग से एक फाइल आई है। उस फाइल में बिजली विभाग ने ये प्रस्तात किया है कि दिल्ली के किसानों व वकीलों को दी जाने वाली छूट बंद की जाए। उन्होंने बताया कि इस बाबत दिल्ली सरकार की तरफ से कोई आदेश नहीं है तो छूट रोकने का प्रस्ताव कहां से सामने आया है। उन्होंने कहा कि अधिकारियों ने बताया कि भाजपा के नेता एलजी दफ्तर में बैठे होते है, वहां से रोजाना एलजी द्वारा अधिकारियों को वहां बुलाया जाता है और मुफ्त बिजली को बंद करने का दबाव बनाया जाता है। उन्होंने कहा कि जब से यह प्रस्ताव हम सभी के बीच आया है तब से दिल्ली व वकील परेशान है और एक ही बात पूछ रहे है कि क्या बिजली छूट को रोक दिया जाएगा। उन्होंने कहा कि दिल्ली सरकार इस योजना को किसी भी हालत में रुकने नहीं देगी।

भाजपा का पलटवार, कहा-दिल्ली में किसानों को नहीं मिलती मुफ्त बिजली

दिल्ली के किसानों को दिल्ली सरकार की तरफ से किसी तरह की कोई बिजली मुफ्त नहीं दी जा रही। उल्टे किसानों से व्यवसायिक दर से शुल्क वसूल किया जा रहा है। इसके अतिरिक्त जब किसान बिजली का इस्तेमाल नहीं करता, तब भी उससे हजारों रुपए तय शुल्क के नाम पर वसूल किए जा रहे हैं। यह आरोप दिल्ली विधानसभा में नेता प्रतिपक्ष रामवीर सिंह बिधूड़ी ने लगाया। उन्होंने कहा है कि दिल्ली की बिजली मंत्री आतिशी ने हमेशा की तरह एक और झूठ बोला है। उन्होंने कहा कि आम आदमी पार्टी सरकार को झूठी राजनीति करने के अलावा कुछ करना नहीं आता। उन्होंने कहा कि आतिशी अभी नई-नई मंत्री बनी हैं और उन्हें सही से विभाग की जानकारी नहीं है। दिल्ली में किसानों के लिए मुफ्त बिजली की कोई योजना ही नहीं है। उनका यह आरोप कितना बेतुका और निराधार है। उन्होंने कहा कि मीडिया के सवाल के जवाब में यह जवाब तक नहीं दे पाई कि इस आदेश पर किसके हस्ताक्षर हैं।

अगले साल 31 मार्च तक मिलती रहेगी सबसिडी

दिल्ली में बिजली सबसिडी का विकल्प चुनने वाले उपभोक्ताओं को यह सबसिडी 31 मार्च, 2024 तक मिलती रहेगी, लेकिन इसके बाद उन्हें यह लाभ जारी रखने के लिए नया आवेदन करना होगा। ऊर्जा मंत्री आतिशी ने इसकी जानकारी दी। मंत्री ने कहा, जिन उपभोक्ताओं ने अक्तूबर (2022) में सबसिडी का विकल्प चुना था, उन्हें यह लाभ आगामी वर्ष के 31 मार्च तक मिलता रहेगा। इसके बाद उन्हें प्रत्येक वित्तीय वर्ष में इसके लिए विकल्प चुनना होगा। पिछले साल मुख्यमंत्री ने अपनी सरकार की मुफ्त बिजली योजना में एक परिवर्तन का ऐलान किया था। उन्होंने कहा था कि बिजली सबसिडी केवल उन उपभोक्ताओं को दी जाएगी जो इसके लिए आवदेन करेंगे।

इंस्टाग्राम पर प्रलोभन देकर ठगी करने वाले गिरोह का खुलासा

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बाहरी जिला पुलिस ने इंस्टाग्राम पर घर से काम करने का प्रलोभन देकर ठगी करने वाले एक गिरोह का खुलासा किया है। इस मामले में ओडिशा से बीटेक की डिग्री लेने वाले एक युवक और उसके साथी को गिरफ्तार किया गया है।

आरोपियों ने फर्जी वेबसाइट बना कर ठगी की। पुलिस को जांच में गिरोह के खाते खोलने में विदेशी नागरिक के शामिल होने का भी संदेह है। इनके कई खाते में कई करोड़ रुपए भी पाए गए हैं। जिला पुलिस उपायुक्त के मुताबिक बाहरी जिला साइबर थाने की पुलिस टीम ने मुंबई के मनीष गिरी और शशिकांत विश्वकर्मा नाम के दोनों ठगों को गिरफ्तार किया है। इनके पास से तीन मोबाइल फोन बरामद किए गए हैं। वे वेबसाइट पर घरों से काम (वर्क फ्राम होम) करके प्रतिदिन तीन से बीस हजार रुपए कमाने का झांसा देते थे। इस गिरोह के कई खाते हैं। जिले की पुलिस के पास सलोनी नामक एक महिला ने नौ लाख रुपए की ठगी की शिकायत की थी।

आरोपियों ने फर्जी वेबसाइट बनाकर की ठगी, गिरोह में विदेशी नागरिक शामिल होने का शक। पुलिस ने मुंबई के मनीष और शशिकांत नाम के दोनों ठगों को गिरफ्तार किया।

'मोदी हटाओ, देश बचाओ' के पोस्टर 22 राज्यों में लगे

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आम आदमी पार्टी (आप) ने 'मोदी हटाओ, देश बचाओ' नारे के साथ गुरुवार को पोस्टर अभियान शुरू किया, जिसके तहत देशभर के 22 राज्यों में अलग-अलग भाषाओं में बैनर लगाए गए हैं। पार्टी के राष्ट्रीय संयोजक गोपाल राय ने यह जानकारी दी। राय ने कहा कि अभियान का उद्देश्य देशभर में यह संदेश भेजना है कि भारतीय जनता पार्टी (भाजपा) ने नागरिकों से जो वादे किए थे वे अब तक पूरे नहीं किए गए हैं।

उन्होंने कहा कि अभियान का उद्देश्य देशभर में भाजपा के बारे में यह संदेश देना है कि पार्टी अपने वादों को पूरा करने में नाकाम रही है। किसानों से जो वादे किए गए वह अब तक पूरे नहीं हुए हैं। समस्याओं को सुलझाने के बजाय भाजपा केवल लोकतंत्र को खत्म करने की कोशिश कर रही है। अब तक 22 राज्यों में अलग-अलग भाषाओं में ये पोस्टर लगाए गए हैं। पार्टी का आरोप है कि बिना किसी विपक्षी चुनौती के पद पर बने रहने की प्रधानमंत्री की जिद, भारत की लोकतांत्रिक व्यवस्था और संविधान के लिए खतरा है। राय ने कहा कि इस अभियान के बारे में छात्रों को जागरूक करने के लिए 10 अप्रैल से इसी तरह के पोस्टर देश भर के विश्वविद्यालयों में लगाए जाएंगे।

आप का पोस्टर अभियान शुरू

10 अप्रैल से इसी तरह के पोस्टर देशभर के विश्वविद्यालयों में लगाए जाएंगे

पोस्टरवार पर भाजपा ने किया पलटवार

दिल्ली भाजपा के प्रवक्ता प्रवीण शंकर कपूर ने कहा है कि भ्रष्टाचार के आरोपों में घिरे मुख्यमंत्री हों या मंत्री गोपाल राय एवं उनकी पार्टी आज वह विश्वसनियता के संकट से जूझ रहे हैं। उन्हें देश के दूसरे हिस्सों की तो छोड़िए दिल्ली में भी जनता का कोई समर्थन नहीं मिल रहा है और इसी से हताश मंत्री गोपाल राय प्रधानमंत्री के विरुद्ध बयानबाजी कर जनता को किसी भी तरह गुमराह करने की कोशिश कर रहे हैं पर उन्हें कामयाबी नही मिलेगी। उन्होंने कहा कि बेहतर होगा आम आदमी पार्टी यह समझ ले कि वह जितना प्रधानमंत्री के विरुद्ध अभियान चलाएगा, उतना जनता से दूर होता जाएगा। उन्होंने कहा दिल्ली में आप सरकार से जनता परेशान हो गई है। पोस्टरबाजी से भ्रष्टाचार के मामलों से जनता को गुमराह कर रहे है।

वसूली के आरोप में सफदरजंग का डाक्टर गिरफ्तार

नई दिल्ली, 30 मार्च (भाषा)।

केंद्रीय जांच ब्यूरो (सीबीआइ) ने गुरुवार को सफदरजंग अस्पताल के एक न्यूरोसर्जन और उसके चार सहयोगियों को मरीजों को आपरेशन की जल्द तारीख देने के लिए अत्यधिक कीमत पर एक विशेष स्टोर से सर्जिकल उपकरण खरीदने के वास्ते मजबूर करने के आरोप में गिरफ्तार कर लिया।

अधिकारियों ने बताया कि एजंसी ने दिल्ली और उत्तर प्रदेश में कई स्थानों पर छापेमारी की व नापाक साठगांठ का भंडाफोड़ किया। न्यूरोसर्जन मनीष रावत को गुरुवार सुबह गिरफ्तार किया गया। गहन जांच के बाद, सीबीआइ ने रावत व उसके चार विश्वासपात्रों को गिरफ्तार किया, जिनमें नई दिल्ली में स्थित कनिष्क सर्जिकल स्टोर के मालिक दीपक खट्टर और बिचौलिए अवनेश पटेल, मनीष शर्मा और कुलदीप शामिल हैं।

सीबीआइ के एक प्रवक्ता ने बताया कि गिरफ्तारी के बाद रावत का गुरुवार सुबह सात बजकर 52 मिनट पर सफदरजंग अस्पताल में ही मेडिकल परीक्षण कराया गया। गिरफ्तार लोगों पर लगे आरोप रिश्वतखोरी और भ्रष्टाचार से संबंधित हैं। सीबीआइ ने रावत पर अस्पताल के स्थापित प्रोटोकाल के विपरीत चिकित्सा परामर्श और शल्य चिकित्सा प्रक्रियाओं के लिए रोगियों से भुगतान की मांग करने के लिए अपने सहयोगियों के साथ मिलीभगत करने का आरोप लगाया है।

मरीजों के रिश्तेदारों से संपर्क करता था बिचौलिया पटेल

सीबीआइ के अनुसार, रावत की ओर से पटेल मरीजों के रिश्तेदारों से संपर्क करता व सर्जरी के लिए शीघ्र तारीख सुनिश्चित करने के लिए जंगपुरा स्थित खट्टर की दुकान से शल्य चिकित्सा उपकरण प्राप्त करने को कहता। फिर वह उनसे खट्टर के कर्मचारियों-शर्मा या कुलदीप को नकद भुगतान करने या इन कर्मचारियों के बैंक खातों से जुड़े मोबाइल नंबरों पर आनलाइन पैसा भेजने का अनुरोध करता। पटेल कथित तौर पर मरीजों के परिजनों से प्राप्त धन को रावत को व्यक्तिगत रूप से नकद में देता या सर्जन के निर्देशानुसार शर्मा, कुलदीप, या खट्टर से धन प्राप्त करने के बाद इसे दूसरों को भेज देता।

दिल्ली में दो अप्रैल को होगा 'अहिंसा रन' का आयोजन

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दिल्ली सहित देश के कई राज्यों में दो अप्रैल को जैन इंटरनेशनल ट्रेड आर्गेनाइजेशन (जीतो) की ओर से अहिंसा रन का आयोजन किया जाएगा। देश में करीब 55 जगह होने वाले इस आयोजन के तहत दिल्ली जवाहर लाल नेहरू स्टेडियम में यह दौड़ होगी। इस दौड़ को केंद्रीय मंत्री किरेन रिजीजू मुख्य अतिथि के तौर पर हरी झंडी दिखाएंगे।

अहिंसा रन में तीन श्रेणियां होंगी। तीन, पांच और 10 किलोमीटर, जो सुबह 5:30 बजे से शुरू होगी। वहीं दौड़ में जीतने वाले प्रतिभागियों को नगद पुरस्कार भी दिए जाएंगे। जीतो अहिंसा को बढ़ावा देने के लिए महावीर जयंती से पहले इस दौड़ का आयोजन कर रहा है। इससे जियो और जीने दो का भी संदेश दिया जाएगा। दिल्ली-एनसीआर में ही पांच अलग-अलग जगहों पर 15000 से ज्यादा प्रतिभागी इस दौड़ में हिस्सा लेंगे। वहीं दौड़ वाले दिन भी हिस्सा लेने के लिए लोगों के लिए विकल्प खुला रहेगा। इस वैश्विक मैराथन का आयोजन संयुक्त राज्य अमेरिका और यूनाइटेड किंगडम सहित कई देशों में किया जाएगा।

राजस्थान में सरकारी विधेयक के खिलाफ दिल्ली के डाक्टरों का हल्ला बोल

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राजस्थान में लाए गए स्वास्थ्य के अधिकार विधेयक के खिलाफ आंदोलन कर रहे डाक्टरों के समर्थन में दिल्ली के डाक्टरों ने भी प्रदर्शन किया व कैंडल मार्च निकाला।

यह सफदरजंग आरएमएल लेडी हार्डिंग सहित तमाम अस्पतालों में फोर्डा व फाइमा के बैनर तले निकाला गया। फोर्डा पदाधिकारी डा अविरल माथुर, फाइमा अध्यक्ष डा अजय कुमार सिंह (अध्यक्ष आरडीए आरएमएल भी) ने अलग अलग जारी बयान में यह जानकारी दी। डा अजय के नेतृत्व में सफदरजंग अस्पताल की ओपीडी के सामने कैंडल मार्च कर विरोध प्रदर्शन किया गया। डा स्वाति डांगे संयुक्त सचिव आरडीए सफदरजंग के साथ-साथ डा राकेश बागड़ी पूर्व अध्यक्ष एफएआईएमए, डा गणेश मीणा, डा दीपक सुमन, मुख्य सलाहकार एफएआइएमए और राजस्थान के डाक्टरों के समर्थन में आरएमएल एलएचएमसी एम्स सफदरजंग जैसे विभिन्न अस्पतालों के विभिन्न एफएआइएमए प्रतिनिधि आगे आए।